instructions are sent out to the Zonal Railways and field units for attending to them promptly.

(f) and (g) Railways have a time honoured system for monitoring their performance in the field of punctuality, passenger amenities, cleanliness and catering services. However, special monitoring cells have now been set up at Zonal and Divisional levels on the railways.

Recommendations of Dr. S.R. Sen Committee

*324. SHRI ASHOK MITRA: Will the Minster of AGRICULTURE be pleased to state:

(a) whether Government have examined the recommendations of the Committee that was set-up by the Reserve Bank of India under the Chairmanship of Dr. S.R. Sen on the problems of agricultural development in Eastern India; and

(b) whether Government intend to convene a meeting of the Ministries and State Governments concerned, banks and other financial institutions for considering the financial implications of these recommendations?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) and (b) Yes, Sir. The Government has examined the recommendations of the Committee on 'Agricultural productivity in Eastern India' set up jointly by the Reserve bank of India (RBI) and the National Bank for Agriculture & Rural Development (NABARD) under the Chairmanship of Dr. S.R. Sen. The Recommendations of the Committee were considered at a Conference of the Chief Minsters of U.P., Bihar, Orissa and West Bengal held at Patna on 8.1.1986 under the chairmanship of then Union Agriculture Minister. Another such Conference of the Chief Ministers was held on 28.9.1992 at New Delhi to take stock of the developments. The states were requested

to give utmost importance to the implementations of the recommendations. It was suggested that the recommendations should be incorporated into state development annual plans. NABARD has been constantly monitoring the implementation of the recommendations in consultation with RBI. The Chief Secretaries of the concerned states were also apprised by NABARD of the developments and impressed upon to initiated further action. The status of implementation of the recommendations has again been reviewed by NABARD in September, 199S and a note on agricultural production and productivity trends in the region and status of the implementation of the important recommendations has been forwarded to the Finance Minster. In view of these, there is no immediate proposal to convene such a meeting by this Minstry.

Pollution Around Beaches

.*328. SHRI GOVINDRAO ADIK: DR. D. VENKATESHWAR RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Gvoernment's attention has been drawn to the Supreme Court's ban on all construction activities within 500 metres of beaches in the coastal States of Maharashtra, Gujarat, Kamataka, Kerala, Orissa, West Bengal, Tamil Nadu, Andhra pradesh, Union Territories of Pondicherry, Daman and Diu along the country's 6000 Kilometre long seashore for maintaining the ecobalance of the coastal areas; and

(b) if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAIN PRASAD NISHAD): (a) and (b) Vide its order dated 18th April, 1996 in Civil Writ petition No. 664 of 1993. the

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Supreme Court had directed that pending finalisation of Coastal Zone Management Plans (CZMPs), the interim orders passed by the Hon'ble Court on 12th December, 1994 and 9th March, 1995 shall continue to operate. The interim order dated 12th December, 1994 had directed all the coastal States/Union Territories not to permit the setting up of any industry or construction of any type in the areas at least up o 500 metres from the sea water at the maximum High Tide Line. Subsequently in another interim order dated 9th March, 1995, the Court modified it's order of 12th December, 1994 and directed that all the restrictions and prohibitions regarding construction and setting up of industries or for any other purposes contained in the Notification issued by the Minstry of Environment and Forests of February 19, 1991 and the amendment dated August 16, 1994 shall be meticulously followed by all the concerned States. The Hon'ble Court also directed all the coastal tates/ Union Territories to file the complete Coastal Zone Management Plans with the Central Government by June, 30, 1996. The Central Government shall finalise and approve the plans with or without modifications within three months thereafter. Necessary steps have been initiated to comply with the directions of the Supreme Court.

प्राकृतिक विपदाओं के पीड़ितों को वित्तीय सहायता

*329. **श्री महेधर सिंह:** क्या **कृषि** मंत्री यह बताने की कृपा करेंगे कि:

क्या गत वर्ष भारी वर्षा और बाढ़ के कारण विभिन्न राज्यों में मारे गए प्रत्येक व्यक्ति के आश्रितों को प्रधान मंत्री की घोषणा के अनुसार, राज्य सरकारों की ओर से दी जाने वाली राहत-सहायता राशि के अतिरिक्त पचास हजार रुपए की राशि अदा की गई है;

(ख) यदि हां, तो हिमाचल प्रदेश में मृत व्यक्तिमें की जिला-वार संख्या कितनी-कितनी है तथा उनके नाम :

Т

क्या हैं जिनके आश्रितों को उक्त राहत-राशि अभी तक प्राप्त नहीं हुई है; और

(ग) इसके क्या कारण है?

कृषि मंत्री (श्री चतुरानन मिश्र): (क) से (ग) पिछले वर्ष के दौरान हुई मारी वर्षा तथा बाढ़ के परिणामखारूप सभी मृतकों के परिवारों को 50,000 रुपए की दर से वित्तीय सहायता मुहैया कराने के लिए संबंधित राज्य सरकारों को प्रधानमंत्री राष्ट्रीय राइत कोष में से निधियां निर्मुक्त की गई थीं।

हिमाचल प्रदेश सरकार से प्राप्त सूचना के अनुसार पिछले वर्ष भारी वर्षा तथा बाढ़ के परिणामखरूप राज्य के विभिन्न जिलों में जितने लोगों की मृत्यु हुई, उनकी संख्या इस प्रकार है:---

1. कांगड़ा		17
2. शिमला		20
3. मण्डी		9
4. सोलन		5
5. सिरमौर		7
6. बिलासपुर		2
७. कुल्लू		43
 हमीरपुर 		1
9. उना		3
10. चम्बा		36
11. कित्रौर		4
१२. लाहौल और स्पोति		2
		_ <u>_</u>
	कुल	149

राज्य सरकार ने सूचित किया है कि सभी मृतकों के मामलों में सहायता राशि वितरित कर दी गई है।

Mother tongue as Medium of teaching

*330. MAULANA OBAIDULLAH KHAN AZMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have formulated any guidelines regarding introduction of mother tongue as the medium of teaching in primary schools;